

Union, took a good deal of interest in educational institutions, especially in the work for the uplift of the -Scheduled Castes. He also passed away in the first week of October.

Shri Venkat Rao did yeoman's work in the cause of (the Harijans. He was a Minister for Education and Social Services of the Hyderabad State Government and he was a very useful servant of the Harijans and the Scheduled Castes and Tribes.

Though Shri Buragohain was not a Member of our Council, we met him very often here. His genial presence and his pleasant and friendly manners made him a very agreeable colleague and we will all miss him in this House.

As a mark of respect to the memory of these departed colleagues of ours may I request you to stand up for "two minutes?"

[Hon. Members then stood up for two minutes.]

BILLS PASSED BY THE HOUSE OF THE PEOPLE

SECRETARY: Sir, I lay on the Table the following Bills as passed by the House of the People:—

(1) The Rehabilitation Finance Administration (Amendment) Bill. 1953.

(2) The Sea Customs (Amendment) Bill. 1953.

MESSAGE FROM THE HOUSE OF THE PEOPLE

THE COIR INDUSTRY BILL, 1953

SECRETARY: Sir, I have to report to the Council the following message received from the House of the People, signed by the Secretary to the House:

"In accordance with the provisions of Rule 115 of the Rules of

Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Coir Industry Bill, 1953, which has been passed as amended by the House at its sitting held on the 19th November 1953."

Sir, I lay the Bill on the Table.

BILLS ASSENTED TO BY THE PRESIDENT

SECRETARY: Sir, I beg to lay on the Table a statement showing the Bill, passed by the Houses of Parliament during the Fourth Session, 1953 and assented to by the President. [See Appendix VI. Annexure No. 3.]

PAPERS LAID ON THE TABLE

ACTS UNDER PEPSU LEGISLATURE (DELEGATION OF POWERS) ACT, 1953

THE MINISTER FOR ' COMMERCE (SHRI D. P. KARMARKAR) : On behalf of Dr. K. N. Katju, I beg to lay on the Table a copy of each of the following Acts under sub-section (3) of section 3 of the Patiala and East Punjab States Union Legislature (Delegation of Powers) Act, 1953:—

(i) The Patiala and East Punjab States Union Opium Smoking Act, 1953. [Placed in Library, see No. S-140/53]

(ii) The Patiala and East Punjab States Union Land Acquisition Act, 1953. [Placed in Library, see No. S-141/53.]

(iii) The Patiala and East Punjab States Union Evacuee Interest (Separation) Supplementary Act, 1953. [Placed in Library, see No. S-142/53.]

PAPERS UNDER TARIFF COMMISSION ACT, 1951

SHRI D. P. KARMARKAR: Sir, I beg to lay on the Table a copy of each of the following papers under subsection (2) of section 16 of the Tariff Commission Act, 1951:—